



Figure I: Crossed out wheeled bin symbol

Cd Hg Pb

Figure II: Heavy metal symbol

SCHEDULE II

Targets for Extended Producer Responsibility. – (i) In case of a new Producer introducing Battery in the market in the subsequent years after the publication of these rules, the Extended Producer Responsibility targets shall be applicable for different types of Battery, based on the average life of the Battery mentioned in the tables below for the respective types of Battery.

(ii) The Extended Producer Responsibility target shall include the collection targets mentioned in the tables below and 100% recycling and/or refurbishment target of Extended Producer Responsibility collection target of the respective year.

(iii) The recycling of Waste Battery means recycling of Battery materials such as lead, nickel, lithium, nickel, cobalt, plastics, rubber, glass, etc.

(iv) Extended Producer Responsibility target for the Producer shall be specific to the kind of Battery (viz. Lead acid, Li-Ion, Nickel Cadmium, Zinc based Battery, etc.) within each type of Battery- portable, automotive, industrial and electric vehicle Battery.

(v) Producer will meet their Extended Producer Responsibility obligation through the Extended Producer Responsibility certificate made available by recycler or refurbisher. In case of non-availability of Extended Producer Responsibility certificates with recyclers or refurbishes, the Producer shall have the responsibility of collection as well.

(vi) For portable Battery used in consumer electronics which are rechargeable:

No.	Compliance cycle	Year	Mandatory Waste Battery collection target and 100% of refurbishment or recycling of the collection target (Weight)	Mandatory Waste Battery collection target, and 100% refurbishment and/or recycling target for every ten year cycle (Weight)
(i)	2022-23 to 2031-32	2022-2023	Minimum 50% of the quantity of Battery placed in the market in 2017-18.	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of ten year compliance cycle (end of 10th year) against the Battery placed in the market during ten year compliance cycle. However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the ten year cycle to the next compliance cycle.
(ii)		2023-2024	Minimum 60% of the quantity of Battery placed in the market in 2018-19.	
(iii)		2024-2025	Minimum 70% of the quantity of Battery placed in the market in 2019-2020.	
(iv)		2025-2026	Minimum 70% of the quantity of Battery placed in the market in 2020-21.	
(v)		2026-2027	Minimum 70% of the quantity of Battery placed in the market in 2021-22.	
(vi)		2027-2028	Minimum 70% of the quantity of Battery placed in the market in 2022-23.	
(vii)		2028-2029	Minimum 70% of the quantity of Battery placed in the market in 2023-24.	
(viii)		2029-2030	Minimum 70% of the quantity of Battery placed in the market in 2024-25.	
(ix)		2030-2031	Minimum 70% of the quantity of Battery placed in the market in 2025-26.	
(x)		2031-2032	Minimum 70% of the quantity of Battery placed in the market in 2026-27.	

(xi)	2032-33 to 2041-42, and onwards	2032-33 and onwards	Minimum 70% of the quantity of Battery placed in the market in 5th preceding financial year (i.e. 2027-28) and onwards.	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of ten year compliance cycle (end of 10 th year) against the Battery placed in the market during ten year compliance cycle. However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the ten year cycle to the next compliance cycle.
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(vii) For portable Battery except those used in consumer electronics which are rechargeable:

No.	Compliance cycle	Year	Mandatory Waste Battery collection target and 100% of refurbishment or recycling of the collection target (Weight)	Mandatory Waste Battery collection target, and 100% refurbishment and/or recycling target for every ten year cycle (Weight)
(i)	2025-26 till 2034-35	2025-2026	Minimum 50% of the quantity of Battery placed in the market in 2022-23.	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of ten year compliance cycle (end of 10 th year) against the Battery placed in the market during ten year compliance cycle. However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the ten year cycle to the next compliance cycle.
(ii)		2026-2027	Minimum 60% of the quantity of Battery placed in the market in 2023-24.	
(iii)		2027-2028	Minimum 70% of the quantity of Battery placed in the market in 2024-25.	
(iv)		2028-2029	Minimum 70% of the quantity of Battery placed in the market in 2025-26.	
(v)		2029-2030	Minimum 70% of the quantity of Battery placed in the market in 2026-27.	
(vi)		2030-2031	Minimum 70% of the quantity of Battery placed in the market in 2027-28.	
(vii)		2031-2032	Minimum 70% of the quantity of Battery placed in the market in 2028-29.	

(viii)		2032-2033	Minimum 70% of the quantity of Battery placed in the market in 2029-30.		
(ix)		2033-2034	Minimum 70% of the quantity of Battery placed in the market in 2030-31.		
(x)		2034-2035	Minimum 70% of the quantity of Battery placed in the market in 2031-32.		
(xi)	2035-36 till 2044-45, onwards	and onwards	2035-2036 and onwards	Minimum 70% of the quantity of Battery placed in the market in 3rd preceding financial year (i.e. 2032-33) and onwards	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of ten year compliance cycle (end of 10 th year) against the Battery placed in the market during ten year compliance cycle. However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the ten year cycle to the next compliance cycle.

(viii) For automotive Battery:

No.	Compliance cycle	Year	Mandatory Waste Battery collection target and 100% of refurbishment or recycling of the collection target (Weight)	Mandatory waste Battery collection target, and 100% refurbishment and/or recycling target for every seven year cycle (Weight)
(i)	2022-23 till 2028-29	2022-2023	Minimum 30% of the quantity of Battery placed in the market in 2019-20.	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of seven year compliance cycle (end of 7 th year) against the Battery placed in the market during seven year compliance cycle. However, there may be a carry forward of up to 20% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance cycle.
(ii)		2023-2024	Minimum 50% of the quantity of Battery placed in the market in 2020-21.	
(iii)		2024-2025	Minimum 70% of the quantity of Battery placed in the market in 2021-22.	
(iv)		2025-2026	Minimum 90% of the quantity of Battery placed in the market in 2022-23.	

(v)		2026-2027	Minimum 90% of the quantity of Battery placed in the market in 2023-24.	
(vi)		2027-2028	Minimum 90% of the quantity of Battery placed in the market in 2024-25.	
(vii)		2028-2029	Minimum 90% of the quantity of Battery placed in the market in 2025-26.	
(viii)	2029-30 till 2035-36, and onwards	2029-2030 and onwards	Minimum 90% of the quantity of Battery placed in the market in 3rd preceding financial year (i.e. 2026-27) and onwards	<p>Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of seven year compliance cycle (end of 7th year) against the Battery placed in the market during seven year compliance cycle.</p> <p>However, there may be a carry forward of up to 20% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance cycle.</p>

(ix) For Industrial Battery:

No.	Compliance cycle	Year	Mandatory Waste Battery collection target and 100% of refurbishment or recycling of the collection target (Weight)	Mandatory Waste Battery collection target, and 100% refurbishment and/or recycling target for every seven year cycle (Weight)
(i)	2022-23 till 2028-29	2022-2023	Minimum 40% of the quantity of Battery placed in the market in 2019-20.	<p>Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of seven year compliance cycle (end of 7th year) against the Battery placed in the market during seven year compliance cycle.</p> <p>However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance</p>
(ii)		2023-2024	Minimum 50% of the quantity of Battery placed in the market in 2020-21.	
(iii)		2024-2025	Minimum 60% of the quantity of Battery placed in the market in 2021-22.	

(iv)		2025-2026	Minimum 70% of the quantity of Battery placed in the market in 2022-23.	cycle.
(v)		2026-2027	Minimum 70% of the quantity of Battery placed in the market in 2023-24.	
(vi)		2027-2028	Minimum 70% of the quantity of Battery placed in the market in 2024-25.	
(vii)		2028-2029	Minimum 70% of the quantity of Battery placed in the market in 2025-26.	
(viii)	2029-30 till and onwards 2035-36 and onwards	2029-2030 and onwards	Minimum 70% of the quantity of Battery placed in the market in 3rd preceding financial year (i.e. 2026-27) and onwards	<p>Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of seven year compliance cycle (end of 7th year) against the Battery placed in the market during seven year compliance cycle.</p> <p>However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance cycle.</p>

(x) For Electric Vehicles (EV) Battery of E-rickshaw (three wheelers):

No.	Compliance cycle	Year	Mandatory Waste Battery collection target and 100% of refurbishment or recycling of the collection target (Weight)	Mandatory Waste Battery collection target, and 100% refurbishment and/or recycling target for every seven year cycle (Weight)
(i)	2024-25 till 2030-31	2024-2025	Minimum 70% of the quantity of Battery placed in the market in 2021-22.	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of seven year compliance cycle (end of 7th year) against the Battery placed in the market during seven year compliance cycle.
(ii)		2025-2026	Minimum 70% of the quantity of Battery placed in the market in 2022-23.	

(iii)		2026-2027	Minimum 70% of the quantity of Battery placed in the market in 2023-24.	However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance cycle.
(iv)		2027-2028	Minimum 70% of the quantity of Battery placed in the market in 2024-25.	
(v)		2028-2029	Minimum 70% of the quantity of Battery placed in the market in 2025-26.	
(vi)		2029-2030	Minimum 70% of the quantity of Battery placed in the market in 2026-27.	
(vii)		2030-2031	Minimum 70% of the quantity of Battery placed in the market in 2027-28.	
(viii)	2031-32 till and 2037-38 onwards	2031-2032 and onwards	Minimum 70% of the quantity of Battery placed in the market in the 3rd preceding financial year (i.e. 2028-29) and onwards	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of seven year compliance cycle (end of 7th year) against the Battery placed in the market during seven year compliance cycle. However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance cycle.

(xi) For Electric Vehicles (EV) Battery of two wheelers:

No.	Compliance cycle	Year	Mandatory Waste Battery collection target and 100% of refurbishment or recycling of the collection target (Weight)	Mandatory Waste Battery collection target, and 100% refurbishment and/or recycling target for every seven year cycle (Weight)
(i)	2026-27 till 2032-33	2026-2027	Minimum 70% of the quantity of Battery placed in the market in 2022-23.	Collection of 100% Waste Battery and of 100% of refurbishment /recycling shall be mandatory by end of seven year compliance cycle (end of 7th year) against the Battery placed in the market during seven year compliance cycle.
(ii)		2027-2028	Minimum 70% of the quantity of Battery placed in the market in 2023-24.	

(iii)		2028-2029	Minimum 70% of the quantity of Battery placed in the market in 2024-25.	However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance cycle.
(iv)		2029-2030	Minimum 70% of the quantity of Battery placed in the market in 2025-26.	
(v)		2030-2031	Minimum 70% of the quantity of Battery placed in the market in 2026-27.	
(vi)		2031-2032	Minimum 70% of the quantity of Battery placed in the market in 2027-28.	
(vii)		2032-2033	Minimum 70% of the quantity of Battery placed in the market in 2028-29.	
(viii)	2033-34 till and 2039-40 onwards	2033-2034 and onwards	Minimum 70% of the quantity of Battery placed in the market in the 4th preceding financial year (i.e. 2029-30) and onwards	<p>Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of seven year compliance cycle (end of 7th year) against the Battery placed in the market during seven year compliance cycle.</p> <p>However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the seven year cycle to the next compliance cycle.</p>

(xii) For Electric Vehicles (EV) Battery comprising of four wheelers:

No.	Compliance cycle	Year	Mandatory Waste Battery collection target and 100% of refurbishment or recycling of the collection target (Weight)	Mandatory Waste Battery collection target, and 100% refurbishment and/or recycling target for every fourteen year cycle (Weight)
(i)	2029-30 till 2042-43	2029-2030	Minimum 70% of the quantity of Battery placed in the market in 2021-22.	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of fourteen year compliance

(ii)		2030-2031	Minimum 70% of the quantity of Battery placed in the market in 2022-23.	<p>cycle (end of 14th year) against the Battery placed in the market during fourteen year compliance cycle.</p> <p>However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the fourteen year cycle to the next compliance cycle.</p>
(iii)		2031-2032	Minimum 70% of the quantity of Battery placed in the market in 2023-24.	
(iv)		2032-2033	Minimum 70% of the quantity of Battery placed in the market in 2024-25.	
(v)		2033-2034	Minimum 70% of the quantity of Battery placed in the market in 2025-26.	
(vi)		2034-2035	Minimum 70% of the quantity of Battery placed in the market in 2026-27.	
(vii)		2035-2036	Minimum 70% of the quantity of Battery placed in the market in 2027-28.	
(viii)		2036-2037	Minimum 70% of the quantity of Battery placed in the market in 2028-29.	
(ix)		2037-2038	Minimum 70% of the quantity of Battery placed in the market in 2029-30.	
(x)		2038-2039	Minimum 70% of the quantity of Battery placed in the market in 2030-31.	
(xi)		2039-2040	Minimum 80% of the quantity of Battery placed in the market in 2031-32.	
(xii)		2040-2041	Minimum 70% of the quantity of Battery placed in the market in 2032-33.	

(xiii)		2041-2042	Minimum 70% of the quantity of Battery placed in the market in 2033-34.	
(xiv)		2042-2043	Minimum 70% of the quantity of Battery placed in the market in 2034-35.	
(viii)	2043-44 till 2056-57	2043-2044 and onwards	Minimum 70% of the quantity of Battery placed in the market in the 8th preceding financial year (i.e. 2035-36) and onwards	Collection of 100% Waste Battery and of 100% of refurbishment or recycling shall be mandatory by end of fourteen year compliance cycle (end of 14th year) against the Battery placed in the market during fourteen year compliance cycle. However, there may be a carry forward of up to 60% of the average quantity of Battery placed in the market per year during the fourteen year cycle to the next compliance cycle.

Form 1(A)**(see rule 4)**

[Application to be submitted for grant or renewal of registration as a Producer]

1.	Name of Producer	
2.	Registered address of Producer, website address and contact details	
3.	Name of the authorised person(s) and full address with e-mail, landline telephone number and mobile number	
4.	GST No.	
5.	TIN No.	

6.	Type(s) of Battery placed in the market with brand name(s)	List as per the type: a. Portable Battery b. Automotive Battery c. EV Battery d. Industrial Battery
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General Terms and Conditions:

- i. The registered entity shall comply with provisions of the Environment (Protection) Act 1986 and the rules made thereunder;
- ii. Any change in the approved Extended Producer Responsibility form should be informed to Central Pollution Control Board.

Place:

Date:

Signature of the authorised person:

Form 1(B)

(see rule 11)

[Format for grant of registration to Producer by Central Pollution Control Board]

Ref.: Your application number for registration

dt.

Registration No.:.....

M/s----- is hereby granted registration as Producer of Waste Battery in line with provisions under Battery Waste Management Rules, 2022. The registration shall be valid for a period of years from date of issue. Any violation of the provision(s) of the Battery Waste Management Rules, 2022 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

(Member Secretary)

Central Pollution Control Board

Date:

Place:

Form 1 (C)

(see rule 4)

[Format for submission of Extended Producer Responsibility plan by the Producer]

1.	Name of Producer	
2.	Registered address of Producer, website address and contact details	

3.	Name of the authorised person(s) and full address with e-mail, landline telephone number and mobile number	
4.	GST No.	
5.	TIN No.	
6.	Type(s) of Battery placed in the market with brand name(s) along with the quantities in total weight as well as dry weight of Battery	Quantities in total weight as well as dry weight of Battery type-wise: a. Portable Battery b. Automotive Battery c. EV Battery d. Industrial Battery

Date:

Place:

Signature of the authorised person:

Form 2(A)
(see rule 8 and 9)

[Application to be submitted by recycler or refurbisher for grant of one time registration]

1.	Name of the recycler	
2.	Registered address and website address	
3.	Phone No.(landline and mobile)	
4.	Email ID	
5.	Authorised person(s) Name	
6.	Authorised person(s) Email ID	
7.	Authorised person Mobile No.	
8.	GST No.	
9.	Consent Validity	a. Under Air Act, 1981; Valid up to – b. Under Water Act, 1974; Valid up to –
10.	Validity of Authorisation under rule 6 of the Hazardous Wastes (Management and Handling) Rules, 2016	Valid up to -
11.	Validity of certification of registration with District Industries Centre	Valid up to –

12.	Capacity of recycling unit(s) in (MTA)	a. Installed b. Operating(details of last three years)
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Signature of the authorised person

Place:

Date:

Form 2(B)
(see rule 12)

[Format for grant of registration to recycler or refurbisher by State Pollution Control Boards]

Ref.: Your application number for registration
dt.

Registration No.:.....

M/s----- is hereby granted registration for recycling and/or refurbishment of Waste Battery in line with provisions under Battery Waste Management Rules, 2022.

The registration shall be valid for a period of _____ years from date of issue.

Any violation of the provision(s) of the Battery Waste Management Rules, 2022 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

(Member Secretary)

State Pollution Control Board

(Signature and designation)

Date:

Place:

Form 3
(see rule 4)

[Annual returns to be submitted by Producer by 30th day of June of the following financial year]

1.	Name of Producer					
2.	Registered address of Producer, website address and contact details					
3.	Name of the authorised person(s) and full address with e-mail, landline telephone number and mobile number					
4.	Details of numbers of Battery sold during the financial year of which the return is being filed	Sl.No.	Type of Battery	Quantity of Battery sold		
				No.	Total weight	Dry weight of Battery material
		1.				
		2.				
		3.				
5.	Type(s) of Battery placed in the market with brand name(s) along with the quantities in total weight as well as dry weight of Battery	Quantities in total weight as well as dry weight of Battery type-wise:				
		a. Portable Battery b. Automotive Battery				

		c. EV Battery d. Industrial Battery
6.	Details of Extended Producer Responsibility obligation(s) and the Battery collected and refurbished or recycled for which the return is being filed	1. Extended Producer Responsibility obligation(s), 2. Weight of Battery material refurbished or recycled 3. Weight of Battery material recovered 4. Details of disposal
7.	Details of Extended Producer Responsibility certificates	No. of certificates recycler or refurbisher-wise

Signature of the authorised person:

Place:

Date:

Form 4

(see rule 8 and 9)

[Quarterly return to be submitted by recycler or refurbisher to State Pollution Control Boards by end of the month succeeding the end of the quarter]

1.	Name of the recycler					
2.	Registered address					
3.	Email Id					
4.	Phone No.					
5.	Name of authorized person (s)					
6.	GST Number					
7.	Registration No. With State Pollution Control Board					
8.	Capacity of recycling unit(s) in (MTA)	a. Installed b. Operating(details of last three years)				
9.	Details of Waste Battery collected from different entities including producer(s)	S.No.	Type of Battery	Details of entities from whom the Battery are collected for recycling or refurbishment along with quantities in number and weight		
		1	Portable			
		2	Automotive			
		3	Electric Vehicle			
		4	Industrial			
10.	Details of Waste Battery recycled or refurbished	S.No.	Type of Battery	Quantity of Battery recycled or refurbished		
				No.	Total weight	Total dry weight
		1.	Portable			

		2.	Automotive				
		3.	Electric Vehicle				
		4.	Industrial				
11.	Details of waste generated and disposed during recycling or refurbishing operations						
12	Extended Producer Responsibility certificate details	No. of certificates issued producer-wise					

Signature of the authorised person

Place:

Date: